DGS Order No. 03 of 2010

No: SS/Misc(420/2003-Pt.)  Dated: 29.9.2010

Sub: Manning requirements for River-Sea Vessels

Whereas, the Directorate had issued DGS Order No. 4 of 2008 prescribing standards for construction, Safe Operation, Manning and Certification of River-sea Vessels (RSVs), which are exclusively engaged on trade within the Indian territorial waters.

Whereas, the industry has now brought out certain inconsistencies in the manning that is prescribed for River-sea Vessels in the aforementioned notification, which has resulted in some cases, higher manning cost as compared to Merchant Shipping Vessels, which are manned as per the relevant M. S. Rules.

Whereas, a comprehensive review of RSV notification is presently underway and a revised notification for River-sea Vessels is expected to be issued shortly.

Now, therefore, as an interim measure, the Director General of Shipping hereby orders that the owners of the River-sea Vessels, at their discretion, may provide manning as prescribed under the aforementioned RSV notification (DGS Order No. 4 of 2008), or alternatively, provide the safe manning as prescribed under the relevant M.S. Rules /Notices / Circulars issued on the subject, which are applicable to M S vessels of similar size, area of operation and engine KW power.

It may however be ensured that, in all the cases, the Master shall make an entry in the official logbook, clearly stating the actual provision of manning onboard the vessel and the relevant rules under which the manning scale has been derived, for the purpose of verification by any authorised person.

Sd/-
(Dr. S.B. Agnihotri)
Director General of Shipping &
ex. officio Additional Secretary to Govt. of India